Tribal youths accuse local police and CRPF of illegal detention, assault and torture

https://www.telegraphindia.com/jharkhand/tribal-youths-accuse-local-police-and-crpf-of-illegal-detention-assault-and-torture/cid/1936421

Turam Bahanda and Vijay Bahanda, natives of Patatorob village under Tonto police station, have accused the CRPF of picking them up and illegally detaining them in the police station for 12 days without any case

Two tribal youths in rebel-hit West Singhbhum district of Jharkhand have petitioned the state director-general of police, home secretary, the National Human Rights Commission (NHRC) and the district deputy commissioner, accusing the CRPF and local police of illegal detention, assault and torture.

Turam Bahanda and Vijay Bahanda, natives of Patatorob village under Tonto police station, have accused the CRPF of picking them up and illegally detaining them in the police station for 12 days without any case. They alleged that they were falsely accused of planting IEDs (improvised explosive devices) for Maoists, physically and mentally tortured and not presented in court.

West Singhbhum district has witnessed several IED blasts this year, causing the death of more than seven civilians and injuries to over a dozen security personnel.

The plight of the two tribal youths was brought to the fore by Jharkhand Janadhikar Mahasabha, which tweeted their letter dated April 25 on Friday.

The mahasabha is a coalition of organisations formed to defend people’s rights and democratic values in Jharkhand.

The letter written by Turam informs that both the youths were picked up from their houses by a posse of CRPF jawans around 7pm on February 6 and taken to the nearby CRPF camp. The jawans accused them of being Maoist supporters and planting bombs.

"When I expressed ignorance about any involvement in Maoist activities and planting bombs, they threatened to beat me up and pour petrol on me,” the letter informs.

“When the villagers reached the camp the next day and sought information about our detention, the CRPF assured them of releasing us after interrogation at night. But we were not released. They took us to Mufassil thana and to the West Singhbhum superintendent of police's (SP) office at 9pm, all the while accusing me of planting bombs,” the letter states.

"When I said I didn't know anything about the bombs, they started beating me with lathis on my right hand and left knee (at the SP's office). They handcuffed me and again took me to Chaibasa Mufassil thana. I was given food once in the morning and once at night and kept there for 12 days. They released me on February 18 at around 3pm after making me sign an application," the letter informs.

The letter urges the authorities to take action against the guilty CRPF and police personnel for illegal detention and mental and physical torture and demands suitable compensation.

NHRC: Human Rights Commission sent notice to Sports Ministry, SAI, BCCI and other 15 sports federations, know what is the matter?

https://www.weeklyblitz.net/news/nhrc-human-rights-commission-sent-notice-to-sports-ministry-sai-bcci-and-other-15-sports-federations-know-what-is-the-matter/

NHRC issued notice to sports bodies: The Wrestling Federation of India (WFI) and four other sports bodies do not have an Internal Complaints Committee (ICC) to deal with allegations of sexual harassment. National Human Rights Commission (NHRC) issued a notice to the Ministry of Youth Affairs and Sports on Thursday (May 11). The NHRC has sent notices to Sports Authority of India (SAI), Cricket Board of India (BCCI), Wrestling Federation of India (WFI) and several other National Sports Federations over reports that they do not have an internal complaint committee as per law. There is no and some have committee then it is not working properly.

NHRC took suo motu cognizance of a media report

These notices have come at a time when several wrestlers are protesting at Jantar Mantar against WFI president and Bharatiya Janata Party (BJP) MP Brij Bhushan Sharan Singh over allegations of sexual harassment of female wrestlers. The wrestlers are demanding his sacking and arrest. The NHRC has taken suo motu cognizance of a media report that there is no Internal Complaints Committee in the Wrestling Federation of India, as mandated under the Prevention of Sexual Harassment (PoSH) Act, 2013.

According to the NHRC statement, 'WFI is not the only sports body allegedly not having a duly constituted ICC. There are 15 out of 30 National Sports Federations in the country which do not fulfill this essential requirement. The commission found that if the media report is correct, it is in violation of the law and may affect the statutory rights and dignity of the players.

NHRC sent notice to sports ministry and 15 other sports federations

The Commission has written to the Secretary, Ministry of Youth Affairs and Sports, SAI, BCCI, WFI and 15 other national sports federations (handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, , Kabaddi, Badminton, Archery) have issued notices. They have been asked to submit a detailed report within four weeks.

Wrestlers Protest: Minor recorded statement in front of magistrate, accused Brij Bhushan Singh of sexual abuse ministry

Sexual Harassment Panels: Amid Wrestlers Protest, NHRC sends notice to BCCI and other sports bodies

https://www.insidesport.in/sexual-harassment-panels-amid-wrestlers-protest-nhrc-sends-notice-to-bcci-and-other-sports-bodies/

Sexual Harassment Panels: The Ministry of Youth Affairs and Sports and the various national sports federations received letters from the National Human…

Sexual Harassment Panels: The Ministry of Youth Affairs and Sports and the various national sports federations received letters from the National Human Rights Commission (NHRC) on Thursday regarding the non-compliance of provisions under the Prevention of Sexual Harassment (PoSH) law. The Sports Authority of India (SAI) and the Board of Control for Cricket in India (BCCI) received notices from the NHRC as well.

The NHRC stated that non-compliance with the PoSH rule was a “matter of concern” that could “impact the legal right and dignity of sportspersons” and gave the federations four weeks to produce comprehensive reports.

The absence of an Internal Complaints Committee (ICC), as required by the 2013 PoSH Act, was brought up last month by the MC Mary Kom-led committee, which the government established to investigate claims of sexual harassment made by some of the top wrestlers in the country against Wrestling Federation of India president and BJP MP Brij Bhushan Sharan Singh.

Sexual Harassment Panels in sports federations: What is Truth?

According to the law, the ICC needs to include a minimum of four members – at least half of them women – of whom one shall be an external member, preferably from an NGO or an association that works for women’s empowerment or a person experienced with issues relating to sexual harassment, like a lawyer.

As per a May 4 investigation published by The Indian Express, the wrestling organisation wasn’t the only one breaking the law.

A completely compliant ICC was absent from 16 out of 30 national sports federations, representing the sports in which India competed at the 2018 Asian Games, the Tokyo Olympics in 2021, and the 2018 Commonwealth Games.

In a statement on Thursday, the NHRC said: “The Commission has observed that the contents of the media report, if true, amount to a violation of a law, and thus is a matter of concern as it may impact the legal right and dignity of the sportspersons.”

Besides WFI, SAI, BCCI, and the Sports Ministry, the NHRC has also sent notices to the governing bodies of 15 other federations, including those for the following sports: handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, kabaddi, badminton, and archery.

NHRC seeks ATR on migrant workers' ordeal trekking 1,000 kms

https://www.thestatesman.com/cities/nhrc-seeks-atr-on-migrant-workers-ordeal-trekking-1000-kms-1503180735.html

The destitute migrant workers were forced to walk and hitch-hike on their way home in Koraput from Bengaluru.

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the district collector (DC) of Odisha's Koraput district on the issue of poor migrant workers forced to walk and hitch-hike from Bengaluru to Koraput.

The three destitute migrant workers had to trek a distance of 1,000 km on their way home in Koraput from Bengaluru. It was a seven-day ordeal for the hapless migrants. The unsavory episode had grabbed the spotlight last month.

Acting on a petition filed by activist Radhakanta Tripathy, the NHRC sought detailed reply within four weeks. The petition pointed out that the distress migration is a chronic problem in the district. Workers were not paid wages and were forced to migrate to their native place and walk from Bengaluru to Koraput.

Amidst Wrestlers Protest, NHRC sends legal notice to BCCI and other sports bodies for THIS reason, Details inside

https://www.dnpindia.in/sports/amidst-wrestlers-protest-nhrc-sends-legal-notice-to-bcci-and-other-sports-bodies-for-this-reason-details-inside/228604/

Wrestlers Protest: The National Human Rights Commission (NHRC) has asked the Ministry of Sports, the Board of Control for Cricket in India (BCCI), the Sports Authority of India (SAI), and several other national sports federations to submit reports on the status of their internal complaints committees (ICCs) for addressing sexual harassment complaints. This comes after several wrestlers protested against WFI chief Brij Bhushan Sharan Singh, who is facing sexual harassment allegations.

Also Read: IPL Viral Video: Young Gun Yashasvi Jaiswal Goes Berserk! Slams 6,6,4,4,4 against opponent skipper Nitish Rana, Watch

NHRC takes stern action amidst wrestlers protest

The NHRC has said that it has taken suo motu cognisance of media reports that several national sports federations do not have functional ICCs. The commission has said that the absence of ICCs is a violation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The National Human Rights Commission (NHRC) has sent notices to 16 national sports federations, including the Wrestling Federation of India (WFI), the Sports Authority of India (SAI), the Board of Control for Cricket in India (BCCI), and the Ministry of Sports, for non-compliance with the Prevention of Sexual Harassment (PoSH) law.

The NHRC has said that the absence of an Internal Complaints Committee (ICC) is a “matter of concern” and could “impact the legal right and dignity of sportspersons.” The ICC is a committee that is required by the PoSH Act to investigate complaints of sexual harassment in the workplace.

Also Read: Cricket Viral Video: Iconic! England’s memorable test victory in Pakistan in DARK evening that redefined cricket, Watch here

What is ICC?

According to the law, the ICC must include a minimum of four members, at least half of whom must be women. One member must be an external member, preferably from an NGO or an association that works for women's empowerment or a person experienced with issues relating to sexual harassment. The NHRC has given the federations four weeks to produce comprehensive reports on their compliance with the PoSH law. If the federations do not comply, the NHRC has said that it will take appropriate action.

Wrestlers Protest : बृजभूषण प्रकरणामुळे बीसीसीआयला देखील आली NHRC ची नोटीस

https://www.esakal.com/krida/national-human-rights-commission-send-letters-to-bcci-sai-and-various-sports-federations-of-india-aas86

Wrestlers Protest NHRC BCCI Notice : भारतीय क्रीडा जगतात सध्या भारतीय कुस्ती महासंघाचे अध्यक्ष बृजभूषण शरण सिंह यांच्याविरूद्धचे महिला कुस्तीपटूंचे आंदोलन गाजत आहे. भारताच्या सात महिला कुस्तीपटूंनी यात एका अल्पवीयन मुलीचा देखील समावेश आहे, बृजभूषण यांच्यावर लैंगिक शोषण केल्याचे आरोप केले आहेत. बृजभूषण यांच्याविरूद्ध या प्रकरणी एफआयआर देखील दाखल झाली आहे.

मात्र त्यांना अजूनही अटक झालेली नाही. यामुळेच भारताच्या ऑलिम्पिक पदक विजेत्या कुस्तीपटूंनी जंतर मंतरवर आदोलन सुरू केले आहे. दरम्यान, या प्रकरणात आता राष्ट्रीय मानवाधिकार आयोगाने (NHRC) उडी घेतली आहे.

त्यांनी देशातील अनेक क्रीडा संघटनांना लैंगिक शोषण विरोधी कायद्याचे उल्लंघन केल्या प्रकरणी नोटीस पाठवली आहे. यात भारतीय क्रिकेट बोर्ड (BCCI), स्पोट्स अथॉरिटी ऑफ इंडिया (SAI) यासह युवक कल्याण आणि क्रीडा मंत्रालयाचा देखील समावेश आहे.

राष्ट्रीय मानवाधिकार आयोगाने पत्रात म्हटले की लैंगिक शोषण विरोधी कायद्याचे उल्लंघन करणे हा चिंतेचा विषय आहे. यामुळे खेळाडूंच्या कायदेशीर अधिकार आणि सन्मानावर परिणाम होत आहे. या नोटिशीला उत्तर देण्यासाठी सर्व क्रीडा संघटनांना चार आठवड्यांचा अवधी देखील देण्यात आला आहे.

लैंगिक शोषण विरोधी कायदा 2013 नुसार प्रत्येक संघटनेत अंतर्गत तक्रार निवारण समिती (ICC) स्थापण करणे बंधनकारक आहे. भारतीय कुस्ती महासंघात अशी समिती नसल्यामुळेच सरकारने मेरी कोमच्या नेतृत्वाखाली चौकशी समिती नेमली.

क्रीडा संघटनांमधील लैंगिक शोषण विरोधी समिती

कायद्यानुसार या समितीत कमीत कमी चार सदस्य असणे गरजेचे आहे. यातील निम्मे म्हणजे दोन सदस्य या महिला असाव्यात, यातील एक महिला ही संस्थेबाहेरील असावी विशेषकरून महिलांच्या सक्षमीकरणासाठी काम करणाऱ्या एनजीओची सदस्य किंवा त्या व्यक्तीला लैंगिक शोषणासंदर्भातील विषयांवर काम केल्याचा अनुभव असावा. जसे की वकील.

इंडियन एक्सप्रेसमध्ये मे रोजी आलेल्या वृत्तानुसार या कायद्याचे उल्लंघन फक्त कुस्ती संघटनेनेच केलेले नाही तर अनेक क्रीडा संघटनांनी अशी समिती स्थापन करण्यास टाळाटाळ केली आहे. 30 राष्ट्रीय क्रीडा संघटनांपैकी 16 संघटनांमध्ये अशा प्रकारची ICC समितीच नाही. या सर्व संघटनांनी आशिया गेम्स 2018, टोकियो ऑलिम्पिक 2021, राष्ट्रकुल स्पर्धा 2018 मध्ये भारताचे प्रतिनिधित्व केले होते.

राष्ट्रीय मानवाधिकार आयोगाने आपल्या वक्तव्यात म्हटले की, 'आयोगाच्या असे लक्षात आले आहे की माध्यमांमध्ये लैंगिक शोषण विरोधी कायदा (PoSH Act 2013) आलेले वृत्त जर खरे असेल तर हा चिंतेचा विषय आहे. यामुळे खेळाडूंच्या कायदेशीर हक्क आणि सन्मानावर परिणाम होत आहे.'

यौन उत्पीड़न की जांच के लिए आंतरिक समिति ही नहीं! मानवाधिकार आयोग का WFI, BCCI समेत 15 खेल संगठनों को नोटिस

https://navbharattimes.indiatimes.com/sports/cricket/cricket-news/nhrc-notices-to-ministry-bcci-wfi-lack-of-panel-to-address-complaints-of-sexual-harassment/articleshow/100173742.cms

https://www.jansatta.com/khel/nhrc-issue-notice-to-sports-ministry-bcci-sai-16-sports-bodies-for-non-compliance-of-prevention-of-sexual-harassment/2804622/

नई दिल्ली: भारतीय कुश्ती महासंघ (डब्ल्यूएफआई) और चार अन्य खेल संगठनों में यौन उत्पीड़न के आरोपों से निपटने के लिए आंतरिक शिकायत समिति (आईसीसी) नहीं होने पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। उसने युवा मामलों और खेल मंत्रालय को नोटिस जारी किया। एनएचआरसी ने भारतीय खेल प्राधिकरण (साइ), भारतीय क्रिकेट बोर्ड (बीसीसीआई), भारतीय कुश्ती महासंघ (डब्ल्यूएफआई) और कई अन्य राष्ट्रीय खेल संघों को उन रिपोर्टों पर नोटिस भेजा है, जिनमें कहा गया है कि उनके पास कानून के मुताबिक शिकायत की कोई आंतरिक समिति नहीं है।

पहलवानों एनएचआरसी ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है कि भारतीय कुश्ती महासंघ में कोई आंतरिक शिकायत समिति नहीं है, जैसा कि यौन उत्पीड़न रोकथाम (पीओएसएच) अधिनियम, 2013 के तहत अनिवार्य है। एनएचआरसी के बयान के मुताबिक, 'डब्ल्यूएफआई कथित तौर पर इकलौता खेल निकाय नहीं है जिसके पास विधिवत गठित आईसीसी नहीं है। देश के 30 राष्ट्रीय खेल संघों में से 15 ऐसे हैं जो इस अनिवार्य आवश्यकता को पूरा नहीं करते हैं।'

आयोग ने पाया कि अगर मीडिया रिपोर्ट सही है तो यह कानून का उल्लंघन है और इससे खिलाड़ियों के वैधानिक अधिकार और गरिमा पर असर पड़ सकता है। आयोग ने युवा मामलों और खेल मंत्रालय के सचिव, साइ, बीसीसीआई , डब्ल्यूएफआई और 15 अन्य राष्ट्रीय खेल महासंघों (हैंडबॉल, वॉलीबॉल, बास्केटबॉल, भारोत्तोलन, याचिंग, जिम्नास्टिक, टेबल टेनिस, बिलियडर्स और स्नूकर, कयाकिंग और केनोइंग, जूडो, स्क्वाश, ट्रायथलन, कबड्डी, बैडमिंटन, तीरंदाजी) को नोटिस जारी किया है। इन्हें चार सप्ताह के भीतर विस्तृत रिपोर्ट जमा कराने के लिये कहा गया है।

NHRC seeks report on pregnant minor student's death

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-pregnant-minor-students-death/articleshow/100173749.cms

https://www.orissapost.com/nhrc-seeks-atr-on-death-of-pregnant-minor-girl-student/

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an action taken report from the collector and superintendent of police (SP) of Gajapati district regarding the death of a pregnant minor student.

The commission issued the order on Tuesday after hearing a petition from human rights activist and lawyer Radhakanta Tripathy. The petitioner alleged that a minor dalit girl from Gajapati died due to medical negligence on May 6 while undergoing treatment at district headquarters hospital, Paralakhemundi.

The girl, a Class VIII student of a residential school run by the ST & SC development department in Gajapati district, was found pregnant.

His complaint also mentioned that the school authorities had not informed the parents about her pregnancy earlier.

The girl had come home on April 22 on a summer vacation. When she fell ill, she was taken to a community health centre near her village. Later she was rushed to DHH. But the girl succumbed to her illness while undergoing treatment. Her haemoglobin level was very low.

Tripathy said the death of a pregnant minor student is a violation of human rights. "Therefore, I have requested for the commission's intervention for legal action against the culprits, compensation to the bereaved family and proper counselling along with regular medical check-up of students studying in the state-run schools," he added.

मेरे खिलाफ लगे आरोप झूठे, SIT के सामने बृजभूषण शरण सिंह ने दर्ज कराए बयान

https://navbharattimes.indiatimes.com/metro/delhi/other-news/wrestlers-protest-jantar-mantar-live-news-wfi-chief-brij-bhushan-singh/liveblog/100171460.cms

Wrestlers Protest Live:जंतर मंतर पर बैठे पहलवानों के धरने में गुरुवार को 'ब्लैक डे' मनाया गया। पहलवानों ने सिर पर काली पट्टी बांधकर WFI अध्यक्ष बृजभूषण शरण सिंह के खिलाफ प्रदर्शन किया। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को WFI और खेल मंत्रालय को नोटिस भेजा है। भारत किसान यूनियन एकता (आजाद) का प्रतिनिधिमंडल भी जंतर मंतर पहुंचा। बृजभूषण शरण सिंह के खिलाफ यौन उत्पीड़न का आरोप लगाने वाली एक नाबालिग का बयान मजिस्ट्रेट के सामने दर्ज किया गया है। पढ़िए पहलवानों के प्रदर्शन की आज की बड़ी बातें।

11:45 AM,May 12 2023

यौन शोषण केस : बृजभूषण सिंह का बयान दर्ज, SIT के सामने आरोपों को नकारा

विश्व कुश्ती महासंघ के प्रमुख और बीजेपी सांसद बृजभूषण शरण सिंह ने यौन शोषण मामले में बयान दर्ज कराए है। बृजभूषण सिंह ने दिल्ली एसआईटी के समक्ष अपने बयान दर्ज कराए। सिंह ने बयान में अपने खिलाफ लगे आरोपों को नकारा। पुलिस ने बृजभूषण शरण सिंह से कुछ दस्तावेज भी मांगे। पुलिस का कहना है कि जरूरत पड़ने पर फिर से पूछताछ की जाएगी।

05:45 AM,May 12 2023

भारत किसान यूनियन एकता के कार्यकर्ता पहुंचे जंतर मंतर

भारत किसान यूनियन एकता (आजाद) का एक बड़ा प्रतिनिधिमंडल गुरुवार को प्रदर्शनकारी पहलवानों के प्रति अपनी एकजुटता दिखाने के लिए यहां जंतर-मंतर पहुंचा। इस प्रतिनिधिमंडल में महिलाओं की संख्या अधिक थी। इसके साथ ही मजदूर अधिकार संगठन (सोनीपत), भगत सिंह यूथ यूनियन (महाराष्ट्र के छात्रों का संगठन) का एक छोटा प्रतिनिधिमंडल भी पहलवानों के समर्थन में यहां पहुंचा था।

05:44 AM,May 12 2023

हमारे फोन की जासूसी की जा रही है- बजरंग पुनिया

विरोध प्रदर्शन के सबसे बड़े चेहरों में एक बजरंग ने आरोप लगाया कि पहलवानों के फोन कॉल की जासूसी की जा रही है। उन्होंने कहा, 'आजकल हमारे फोन नंबर की जासूसी की जा रही हैं, हमारे साथ ऐसा बर्ताव किया जा रहा है जैसे की हमने कोई अपराध किया है। मैं आपको बता रहा हूं कि जो भी हमारे संपर्क में है उसी जासूसी की जा रही है।'

05:43 AM,May 12 2023

बृजभूषण के खिलाफ पहलवानों का 'ब्लैक डे'

जंतर-मंतर पर भारतीय कुश्ती संघ (WFI) के प्रेजिडेंट और बीजेपी सांसद बृजभूषण शरण सिंह के खिलाफ धरना दे रहे पहलवानों ने कल 'ब्लैक डे' मनाया था। पहलवान साक्षी मलिक ने ट्विटर पर लिखा कि भारत की बेटियों के समर्थन में 11 मई को पूरे देश में सुबह 10 बजे से दोपहर 2 बजे तक 'ब्लैक डे' मनाया जाएगा। उन्होंने सभी से निवेदन किया कि 'ब्लैक डे' पर काली पट्टी बांधकर बेटियों को न्याय दिलवाने के लिए आवाज उठाएं। सुबह 10 बजे साक्षी मलिक, बजरंग पुनिया, विनेश फोगाट सिर पर काली पट्टी बांधकर विरोध जताया।

05:43 AM,May 12 2023

एनएचआरसी ने खेल मंत्रालय को भेजा नोटिस

भारतीय कुश्ती महासंघ (डब्ल्यूएफआई) और चार अन्य खेल निकायों में यौन उत्पीड़न के आरोपों से निपटने के लिए आंतरिक शिकायत समिति की गैरमौजूदगी पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को युवा मामलों और खेल मंत्रालय को नोटिस भेजा है। एनएचआरसी ने भारतीय खेल प्राधिकरण (साइ), भारतीय क्रिकेट बोर्ड (बीसीसीआई), डब्ल्यूएफआई और कई अन्य राष्ट्रीय खेल संघों को उन रिपोर्टों पर नोटिस भेजा है जिनमें कहा गया है कि उनके पास कानून के मुताबिक शिकायत की कोई आंतरिक समिति नहीं है और कुछ के पास समिति हैं तो वह उचित तरीके से काम नहीं कर रही है। ये नोटिस ऐसे समय में आया हैं जब कई पहलवान महिला पहलवानों के यौन उत्पीड़न के आरोपों को लेकर डब्ल्यूएफआई अध्यक्ष और भारतीय जनता पार्टी (भाजपा) के सांसद बृजभूषण शरण सिंह के खिलाफ जंतर-मंतर पर विरोध प्रदर्शन कर रहे हैं।

05:43 AM,May 12 2023

‘पहलवानों के धरने पर राजनीति नहीं करेगी कांग्रेस’

हरियाणा कांग्रेस के पूर्व संगठन सचिव मोहम्मद इस्राईल चौधरी ने कहा कि जंतर-मंतर पर धरना दे रहे पहलवानों के मामले में कांग्रेस राजनीति नहीं करेगी, लेकिन पहलवानों की मांगें जायज हैं। उन्होंने कहा कि जब पहलवान मेडल जीतते थे, तब प्रधानमंत्री और मुख्यमंत्री बधाई देते थे। आज ये खिलाड़ी मुसीबत में हैं तो चुप्पी साधे हुए हैं।

पहलवानों के मामले में बड़ा एक्शन, मैरी कॉम वाली कमेटी के खुलासे के बाद उठा कदम!

https://www.thelallantop.com/news/post/wrestlers-protest-brijbhushan-sharan-wfi-marry-kom-nhrc-notice

नेशनल स्पोर्ट्स फेडरेशन द्वारा यौन उत्पीड़न (PoSH) कानून के प्रावधानों का पालन न करने पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने फेडरेशन को एक नोटिस जारी किया है. आयोग ने अंग्रेजी अखबार इंडियन एक्सप्रेस की एक रिपोर्ट का स्वत: संज्ञान लेते हुए खेल निकायों और खेल मंत्रालय को नोटिस जारी किया है.

इंडियन एक्सप्रेस की रिपोर्ट के मुताबिक NHRC ने भारतीय खेल प्राधिकरण (SAI) और भारतीय क्रिकेट कंट्रोल बोर्ड (BCCI) को भी नोटिस भेजा है. NHRC ने इस मामले में चार हफ्ते में विस्तृत रिपोर्ट मांगी है. NHRC की तरफ से कहा गया कि PoSH कानून का पालन ना करना चिंता का विषय है, जो खिलाड़ियों के कानूनी अधिकार और सम्मान पर असर डाल सकता है.

इससे पहले, देश के कुछ शीर्ष पहलवानों ने रेसलिंग फेडरेशन ऑफ इंडिया (WFI) के अध्यक्ष बृजभूषण शरण सिंह पर कई आरोप लगाए थे. इन आरोपों की जांच के लिए सरकार ने मैरी कॉम की अध्यक्षता में एक कमेटी बनाई थी. लेकिन कमेटी ने इन संस्था में इंटरनल कंप्लेंट्स कमेटी (ICC) के न होने की बात कही. PoSH, 2013 कानून के तहत ICC का होना अनिवार्य है.

वहीं 4 मई को इंडियन एक्सप्रेस की एक जांच में पता चला कि कुश्ती संघ इस कानून का उल्लंघन करने वाला अकेला नहीं था. भारत के 30 में से 16 स्पोर्ट्स फेडरेशन ने ICC वाले नियम का पालन नहीं किया था. NHRC ने खेल मंत्रालय, WFI, SAI, और BCCI को नोटिस जारी करने के अलावा 15 दूसरे स्पोर्ट्स फेडरेशन को नोटिस जारी किया है.

किसान भी समर्थन में पहुंचे

इधर, पहलवानों ने बृजभूषण शरण सिंह के खिलाफ यौन उत्पीड़न का आरोप लगाया है और प्रदर्शन कर रहे हैं. ये लोग बृजभूषण की गिरफ्तारी और उन्हें भारतीय कुश्ती संघ के अध्यक्ष पद से हटाने की मांग कर रहे हैं. पहलवानों को कई किसान संगठनों का भी साथ मिला है. जंतर-मंतर पहुंचे भारतीय किसान यूनियन (BKU) के प्रवक्ता राकेश टिकैत ने कहा था कि संयुक्त किसान मोर्चा की मांग है कि 15 दिनों में बृजभूषण को गिरफ्तार किया जाए. टिकैत ने कहा था कि ये आंदोलन लंबा चलेगा, सबको तैयार रहना चाहिए. बड़े आंदोलन की तैयारी हो रही है.

टिकैत ने आगे कहा था कि खापों को प्रतिदिन ड्यूटी दी जाए, रोस्टर बनाया जाए. आंदोलन चलाने के लिए पहलवान समितियां, खाप-किसान संगठन समर्थन देंगे. इधर, बृजभूषण शरण सिंह ने यौन उत्पीड़न के आरोपों को नकारा है.

NHRC notice to sports ministry over panel s absence in federations to address sexual harassment charges

https://www.firstpost.com/sports/nhrc-notice-to-sports-ministry-over-panels-absence-in-federations-to-address-sexual-harassment-charges-12584762.html

NHRC has also sent notices to the Sports Authority of India (SAI), the Board of Control for Cricket in India (BCCI), the WFI and several other national sports federations over reports that they either do not even have an ICC or a properly functional ICC as required by law

New Delhi: The National Human Rights Commission (NHRC) issued a notice to the Ministry of Youth Affairs and Sports on Thursday over reports that the Wrestling Federation of India (WFI) and four other bodies do not have an internal complaints committee to address sexual harassment charges.

NHRC has also sent notices to the Sports Authority of India (SAI), the Board of Control for Cricket in India (BCCI), the WFI and several other national sports federations over reports that they either do not even have an ICC or a properly functional ICC as required by law, according to a statement issued by the rights panel.

The notices come at a time when several wrestlers are protesting at Jantar Mantar here demanding the sacking and arrest of WFI president and BJP MP Brij Bhushan Sharan Singh over charges of sexual harassment of women grapplers.

The NHRC has taken “suo motu cognisance of a media report that there is no Internal Complaints Committee (ICC) in the Wrestling Federation of India (WFI) as mandated by the Prevention of Sexual Harassment (PoSH) Act, 2013”.

“Reportedly, the wrestling body is not the only one not having a duly constituted ICC. In addition to it, there are as many as 15 of the 30 national sports federations who do not meet this mandatory requirement,” the statement said.

The Commission has observed that the contents of the media report, if true, amount to a violation of the law, and thus is a matter of concern as it may impact the legal right and dignity of the sportspersons.

Accordingly, it has issued notices to the secretary, department of Sports in the Ministry of Youth Affairs and Sports; the SAI, the BCCI, the WFI, and 15 other national sports federations of handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, kabaddi,

badminton, and archery, as mentioned in the news report, “which either do not have even an ICC or properly functional ICC as required in the law”, the statement said.

These sports bodies have been asked to submit detailed reports within four weeks including the present status of the ICC in their organisation as well as the steps taken or proposed to be taken to address the issue, the rights panel said.

According to the media report published on 4 May, “five federations, including the WFI, do not even have an ICC. Four federations do not have the stipulated number of members and another six federations lack the mandatory external members. It is also stated that one federation had two panels, but neither had an independent member,” the statement said.

The protesting wrestlers and their supporters on Thursday wore black bands, observing it as a ‘Black Day’ as their agitation against the WFI chief entered the 18th day.

मानवाधिकार आयोग ने दिया खेल मंत्रालय को नोटिस, कहा- खेल संघों में क्यों नहीं है यौन उत्पीड़न शिकायत समिति

https://janchowk.com/zaruri-khabar/nhrc-issues-notice-to-sports-ministry/

नई दिल्ली। भारतीय कुश्ती संघ के अध्यक्ष के विरोध में दिल्ली के जंतर-मंतर पर 23 अप्रैल से पहलवान धरना-प्रदर्शन कर रहे हैं। पहलवानों ने कुश्ती संघ के अध्यक्ष बृजभूषण शरण सिंह पर एफआईआर दर्ज कराने के लिए सुप्रीम कोर्ट में याचिका दायर की थी। एफआईआर दर्ज होने के बावजूद अभी कोई कार्रवाई नहीं हुई है। इस बीच गुरुवार को राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भारतीय कुश्ती महासंघ (WFI) में आंतरिक शिकायत समिति (ICC) न होने पर केंद्रीय खेल मंत्रालय को नोटिस जारी किया है। मानवाधिकार आयोग ने इस बारे में मीडिया रिपोर्टों का स्वत: संज्ञान लिया, जो कि किसी भी संस्थान में यौन उत्पीड़न रोकथाम (PoSH) अधिनियम -2013 के तहत अनिवार्य है। एनएचआरसी ने महासंघ के प्रमुख बृजभूषण सिंह द्वारा कथित यौन उत्पीड़न के खिलाफ पहलवानों के चल रहे विरोध के बीच यह कदम उठाया गया है।

राष्ट्रीय मानवाधिकार आयोग द्वारा जारी विज्ञप्ति में कहा गया है कि 04 मई को मीडिया रिपोर्ट में बताया गया है कि कुश्ती निकाय एकमात्र ऐसा नहीं है जिसके पास विधिवत गठित आंतरिक शिकायत समिति (ICC) नहीं है। इसके अलावा, 30 राष्ट्रीय खेल संघों में से 15 ऐसे हैं जो इस अनिवार्य जरूरत को पूरा नहीं करते हैं।

एनएचआरसी की विज्ञप्ति में कहा गया है, “आयोग ने देखा है कि मीडिया रिपोर्ट की सामग्री, अगर सच है, यह कानून के उल्लंघन है, और इस प्रकार यह चिंता का विषय है क्योंकि यह कानूनी अधिकार और खिलाड़ियों की गरिमा को प्रभावित कर सकता है।”

15 संघों को मिला है नोटिस

राष्ट्रीय महिला आयोग ने सचिव, खेल विभाग, केंद्रीय युवा मामले और खेल मंत्रालय को नोटिस जारी किया है। नोटिस भारतीय खेल प्राधिकरण (SAI), भारतीय क्रिकेट कंट्रोल बोर्ड (BCCI), रेसलिंग फेडरेशन ऑफ इंडिया (WFI) को भी भेजा गया है। हैंडबॉल, वॉलीबॉल, बास्केटबॉल, भारोत्तोलन, नौकायन, जिम्नास्टिक, टेबल टेनिस, बिलियर्ड्स और स्नूकर, कयाकिंग और कैनोइंग, जूडो, स्क्वैश, ट्रायथलॉन, कबड्डी, बैडमिंटन, तीरंदाजी के लिए 15 अन्य राष्ट्रीय खेल संघों का मीडिया रिपोर्ट में उल्लेख किया गया है। जिनके पास या तो आंतरिक शिकायत समिति भी नहीं है या कानून के अनुसार उचित रूप से कार्यात्मक ICCs हैं, उन्हें भी नोटिस दिया गया है।

एनएचआरसी ने कहा कि उन्हें 4 सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने के लिए कहा गया है, जिसमें उनके संगठन में आईसीसी की वर्तमान स्थिति के साथ-साथ इस मुद्दे को हल करने के लिए उठाए गए या उठाए जाने वाले कदम शामिल हैं।

भारत के शीर्ष पहलवान, साक्षी मलिक, विनेश फोगट, बजरंग पुनिया, अन्य लोगों के बीच जंतर-मंतर पर विरोध प्रदर्शन कर रहे हैं, डब्ल्यूएफआई प्रमुख के खिलाफ कार्रवाई की मांग कर रहे हैं, जिन पर एक

नाबालिग सहित कई महिलाओं का कथित रूप से यौन उत्पीड़न करने का आरोप है। पहलवानों के सुप्रीम कोर्ट जाने के बाद दिल्ली पुलिस ने इस मामले में दो प्राथमिकी दर्ज की हैं, जिसकी जांच की जा रही है। मामला अब दिल्ली की एक अदालत में चल रहा है, जिसने बुधवार को पुलिस से मामले की स्थिति रिपोर्ट मांगी थी।

(जनचौक की रिपोर्ट।)

Human Rights Commission s strong stance on sexual harassment, notice to 15 sports organizations including WFI, BCCI

https://morningexpress.in/human-rights-commissions-strong-stance-on-sexual-harassment-notice-to-15-sports-organizations-including-wfi-bcci/

New Delhi: The National Human Rights Commission (NHRC) has taken note of the Wrestling Federation of India (WFI) and four other sports organizations for not having an Internal Complaints Committee (ICC) to deal with allegations of sexual harassment. It issued a notice to the Ministry of Youth Affairs and Sports. The NHRC has sent notices to the Sports Authority of India (SAI), the Cricket Board of India (BCCI), the Wrestling Federation of India (WFI) and several other national sports federations on reports that they have no internal complaint mechanism as per law. There is no committee. Not only this, it has even been said in the notice that some have committees, then they are not working properly. The notices come at a time when several wrestlers are protesting at Jantar Mantar against WFI President and Bharatiya Janata Party (BJP) MP Brij Bhushan Sharan Singh over allegations of sexual harassment of female wrestlers. The wrestlers are demanding his sacking and arrest.

Wrestlers Protest: Fight with wrestlers protesting at Jantar Mantar, Geeta Phogat's brother was beheaded

The NHRC has taken suo motu cognizance of a media report that there is no Internal Complaints Committee in the Wrestling Federation of India, as mandated under the Prevention of Sexual Harassment (PoSH) Act, 2013. According to the NHRC statement, 'WFI is not the only sports body allegedly not having a duly constituted ICC. There are 15 out of 30 National Sports Federations in the country which do not fulfill this essential requirement.

The commission found that the media report, if true, is in violation of the law and may affect the statutory rights and dignity of the players. The Commission has written to Secretary, Ministry of Youth Affairs and Sports, SAI, BCCI, WFI and 15 other national sports federations (handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, , Kabaddi, Badminton, Archery) have been issued notices. They have been asked to submit a detailed report within four weeks.

Sexual harassment panels: NHRC notice to sports bodies, ministry

https://english.newstrack.com/sports-news/ipl-2023-sanju-samson-says-we-were-one-hit-away-from-win-after-punjab-kings-loss-418885

Giving the federations four weeks to submit detailed reports, the NHRC said non-compliance of the PoSH law was a “matter of concern” which could “impact the legal right and dignity of sportspersons”.

Taking suo motu cognizance of The Indian Express report highlighting non-compliance of provisions under the Prevention of Sexual Harassment (PoSH) law by national sports federations, the National Human Rights Commission (NHRC) on Thursday issued notices to the erring sports bodies along with the Ministry of Youth Affairs and Sports.

The NHRC also sent notices to the Sports Authority of India (SAI) and the Board of Control for Cricket in India (BCCI).Giving the federations four weeks to submit detailed reports, the NHRC said non-compliance of the PoSH law was a “matter of concern” which could “impact the legal right and dignity of sportspersons”.

Last month, the MC Mary Kom-led committee formed by the government that looked into allegations of sexual harassment by some of the nation’s top wrestlers against Wrestling Federation of India chief and BJP MP Brij Bhushan Sharan Singh pointed out the absence of an Internal Complaints Committee (ICC), as mandated by the 2013 PoSH Act.

On May 4, an investigation report revealed that the wrestling body wasn’t the only one violating the law. Sixteen out of 30 sports federations — of disciplines in which India has participated in the 2018 Asian Games, the Tokyo Olympics in 2021 and last year’s Commonwealth Games — did not have a fully-compliant ICC.In a statement published on its website on Thursday, the NHRC said: “The Commission has observed that the contents of the media report, if true, amount to a violation of a law, and thus is a matter of concern as it may impact the legal right and dignity of the sportspersons.”Besides the Secretary, Department of Sports (Ministry of Sports and Youth Affairs), WFI, SAI and BCCI, the NHRC has also sent notices to the governing bodies of 15 other federations, which are of the following disciplines: handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, kabaddi, badminton and archery.“They have been asked to submit detailed reports within 4 weeks including the present status of the ICC in their organization as well as the steps taken or proposed to be taken to address the issue,” the NHRC said.

According to the law, the ICC needs to have a minimum of four members – at least half of them women – of whom one shall be an external member, preferably from an NGO or

an association that works for women’s empowerment or a person familiar with issues related to sexual harassment, like a lawyer.

After reviewing the official declarations of all 30 federations, The Indian Express found that five federations, including wrestling, don’t even have an ICC; four don’t have the stipulated number of members; another six lacked the mandatory external member and one federation had two panels but neither had an independent member.

NHRC seeks ATR on pregnant girl student's death

https://www.thestatesman.com/cities/nhrc-seeks-atr-on-pregnant-girl-students-death-1503180660.html

The apex rights panel passed the order and sought for ATR within weeks on a petition filed by lawyer and rights activist Radhakanta Tripathy.

The National Human Rights Commission (NHRC) has directed the Collector and Superintendent of Police (SP)of Gajapati district to furnish an Action Taken Report (ATR)over the death of a pregnant dailt girl student on 6 April last.

The apex rights panel passed the order and sought for ATR within four weeks on a petition filed by lawyer and rights activist Radhakanta Tripathy.

A minor dalit girl, who was studying in Class 8 of government-run Jhirjira ashram (residential) school, died allegedly on account of medical negligence on 6 April 2023 while undergoing treatment at the District Headquarter Hospital . She was found to be four months pregnant. The school authorities did not inform the parents about her pregnancy earlier, the petition stated.

Death of pregnant student in present case poses serious questions of violation of human rights, the petition noted while seeking intervention of the Commission inter-alia for legal action against the wrong doers, compensation to the bereaved family and proper counseling, mental care, regular medical checkup and focus on studies by the students in the State-run residential schools for scheduled caste and scheduled tribe children.

The NHRC also forwarded the copy of the petition to the Chief Secretary and the Director General of Police for information and further action.

HINDUSTAN TIMES, Delhi, 13.5.2023
Page No. 20, Size:(11.02)cms X (16.27)cms.

NHRC send notices to several sports authorities in the country

NHRC, India has taken suo moto cognisance of a media report that there is no Internal Complaints Committee (ICC) in the Wrestling Federation of India as mandated by the Prevention of Sexual Harassment Act, 2013. Reportedly, the wrestling body is not the only one not having duly constituted ICC. There are as many as 15 of the 30 National Sports Federations who do not meet this mandatory requirement.

The Commission has issued notices to all the concerned authorities regarding the same.

खेल संघों में यौन उत्पीड़न कानून की उपेक्षा पर NHRC सख्त, खेल मंत्रालय, महासंघों के साथ SAI, BCCI को भी भेजा नोटिस

https://hindi.news18.com/news/nation/sexual-harassment-panels-nhrc-notice-to-sports-bodies-ministry-sai-and-bcci-6168155.html

https://www.prabhatkhabar.com/sports/nhrc-issued-notice-to-sports-bodies-ministry-for-non-compliance-of-prevention-of-sexual-harassment-panels-jst

नई दिल्ली. राष्ट्रीय खेल महासंघों द्वारा यौन उत्पीड़न रोकथाम (Prevention of Sexual Harassment- PoSH) कानून के तहत प्रावधानों का पालन न करने पर छपी मीडिया रिपोर्ट का स्वत: संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गुरुवार को युवा मामले और खेल मंत्रालय के साथ ही जिम्मेदार खेल संस्थाओं को नोटिस जारी किया. 'इंडियन एक्सप्रेस' की एक खबर के मुताबिक एनएचआरसी ने भारतीय खेल प्राधिकरण (SAI) और भारतीय क्रिकेट कंट्रोल बोर्ड (BCCI) को भी नोटिस भेजा है. खेल महासंघों को विस्तृत रिपोर्ट पेश करने के लिए चार हफ्ते का समय देते हुए एनएचआरसी ने कहा कि पीओएसएच कानून का पालन न करना 'चिंता का विषय' है. जो 'खिलाड़ियों के कानूनी अधिकार और सम्मान को प्रभावित कर सकता है.'

पिछले महीने सरकार द्वारा गठित एमसी मैरी कॉम की अगुवाई वाली समिति ने भारतीय कुश्ती महासंघ (Wrestling Federation of India-WFI) के प्रमुख और भाजपा सांसद बृज भूषण शरण सिंह के खिलाफ देश के कुछ शीर्ष पहलवानों द्वारा यौन उत्पीड़न के आरोपों की जांच की थी. जिसमें एक आंतरिक शिकायत समिति (Internal Complaints Committee-ICC) की गैर मौजूदगी की ओर इशारा किया गया था. 2013 के पीओएसएच कानून के मुताबिक आईसीसी को बनाना अनिवार्य है. केवल कुश्ती महासंघ ही कानून का उल्लंघन करने वाला अकेला संस्थान नहीं था. जिन 30 खेलों में भारत ने 2018 एशियाई खेलों, 2021 में टोक्यो ओलंपिक और पिछले साल के राष्ट्रमंडल खेलों में भाग लिया था, उनमें से 16 खेल महासंघों ने पूरी तरह से आईसीसी का अनुपालन नहीं किया था. गौरतलब है कि कानून के मुताबिक ICC में कम से कम चार सदस्य होने चाहिए. उनमें से कम से कम आधी महिलाएं होनी चाहिए, जिनमें से एक बाहरी सदस्य होना जरूरी है.

एनएचआरसी ने कहा कि मीडिया रिपोर्ट अगर सच है, तो ये कानून के उल्लंघन का मामला है और यह चिंता का विषय है. क्योंकि यह खिलाड़ियों के कानूनी अधिकार और उनकी गरिमा पर प्रभाव डाल सकता है. एनएचआरसी ने खेल विभाग के सचिव, डब्ल्यूएफआई, साई और बीसीसीआई के अलावा 15 अन्य महासंघों को भी नोटिस भेजे हैं. जिन खेल संघों को नोटिस भेजे गए हैं उनमें हैंडबॉल, वॉलीबॉल, बास्केटबॉल, भारोत्तोलन, नौकायन, जिम्नास्टिक, टेबल टेनिस, बिलियर्ड्स और स्नूकर, कयाकिंग और कैनोइंग, जूडो, स्क्वैश, ट्रायथलॉन, कबड्डी, बैडमिंटन और तीरंदाजी शामिल हैं. एनएचआरसी ने इन सभी को 4 हफ्ते के भीतर विस्तृत रिपोर्ट पेश करने के लिए कहा है.

राहुल गांधी के ख़िलाफ़ फैसला देने वाले गुजरात के जज की पदोन्नति रुकने समेत अन्य ख़बरें

https://thewirehindi.com/248025/the-wire-bulletin-supreme-court-stays-promotion-of-68-gujarat-judicial-officers/

गुजरात के 68 न्यायिक अधिकारियों की पदोन्नति पर सुप्रीम कोर्ट ने रोक लगा दी है. द हिंदू के मुताबिक, जस्टिस एमआर शाह की अगुवाई वाली पीठ ने कहा कि न्यायिक अधिकारियों की पदोन्नति 'योग्यता-सह-वरिष्ठता सिद्धांत' का उल्लंघन है. कोर्ट ने गुजरात सरकार के आदेश को अवैध बताते हुए कहा कि राज्य सरकार ने मामला शीर्ष अदालत में लंबित होने की जानकारी के बावजूद पदोन्नति दी. इन 68 अधिकारियों में सूरत के मुख्य न्यायिक मजिस्ट्रेट हरीश हसमुखभाई वर्मा भी शामिल हैं, जिन्होंने कांग्रेस नेता राहुल गांधी को मानहानि के मामले में दोषी ठहराते हुए दो साल की सजा सुनाई थी.

दिल्ली हाईकोर्ट ने सुदर्शन न्यूज़ को जबरन धर्मांतरण का आरोप लगाने वाले व एक मुस्लिम व्यक्ति अज़मत अली खान को 'जिहादी' कहकर संबोधित करने वाले वीडियो को हटाने का आदेश दिया है. बार एंड बेंच के अनुसार, अदालत ने दिल्ली पुलिस द्वारा जांच किए जा रहे एक मामले पर रिपोर्ट किए जाने और 'जिहादी' जैसे शब्दों के इस्तेमाल पर नाराजगी व्यक्त की. जस्टिस प्रतिभा एम. सिंह ने वीडियो में की गई धमकी भरी टिप्पणियों का जिक्र करते हुए कहा कि इससे खान की सुरक्षा को खतरा है. कोर्ट ने सुदर्शन न्यूज़ के साथ ही यूट्यूब और ट्विटर जैसे सोशल मीडिया प्लेटफॉर्म और सरकारी अधिकारियों को वीडियो को सार्वजनिक रूप तुरंत ब्लॉक करने को भी कहा है.

विवादित फिल्म 'द केरला स्टोरी' पर रोक को लेकर सुप्रीम कोर्ट ने पश्चिम बंगाल और तमिलनाडु सरकार को नोटिस जारी किया है. दैनिक भास्कर के अनुसार, फिल्म के निर्माताओं की इन राज्यों में प्रतिबंध के खिलाफ याचिका को सुनते हुए कोर्ट ने सवाल किया कि जब यह फिल्म पूरे देश में चल रही है, तो इन दोनों राज्यों में क्या दिक्कत है. ये मामला कला की स्वतंत्रता का है. इस बात को दर्शकों के ऊपर छोड़ देना चाहिए कि वे फिल्म देखना चाहते हैं या नहीं.

देश के पूर्व मुख्य न्यायाधीश और राज्यसभा सांसद रंजन गोगोई के खिलाफ असम में एक करोड़ रुपये का मानहानि का मुकदमा दायर किया गया है. एनडीटीवी के अनुसार, एनजीओ 'असम पब्लिक वर्क्स' के अध्यक्ष अभिजीत शर्मा का कहना है कि रंजन गोगोई ने अपनी आत्मकथा में शर्मा को लेकर भ्रामक बातें लिखी हैं. मानहानि का केस के साथ शर्मा ने किताब पर रोक लगाने की भी मांग की है. एपीडब्ल्यू वही संगठन है, जो असम में मतदाता सूची से अवैध प्रवासियों के नामों को हटाने के लिए सुप्रीम कोर्ट पहुंचा था, जिसके बाद अदालत ने एनआरसी अपडेट के निर्देश दिए थे.

भारतीय कुश्ती महासंघ के अध्यक्ष के खिलाफ यौन उत्पीड़न के आरोपों को लेकर पहलवानों के प्रदर्शन के बीच राष्ट्रीय मानवाधिकार आयोग ने खेल मंत्रालय को विभिन्न खेल संघों में 'यौन उत्पीड़न रोकथाम अधिनियम' के तहत अनिवार्य आंतरिक शिकायत समिति की गैर-मौजूदगी के बारे में नोटिस

भेजा है. इंडियन एक्सप्रेस ने बीते दिनों बताया था कि कुश्ती महासंघ समेत देश के 30 राष्ट्रीय खेल संघों में से 16 ऐसे हैं, जिनमें कोई समिति ही नहीं है. आयोग ने मंत्रालय से शिकायत समिति के गठन और कार्यवाही को लेकर चार सप्ताह में रिपोर्ट देने को कहा है.

सुप्रीम कोर्ट ने समलैंगिक विवाह को क़ानूनी मान्यता देने की मांग वाली याचिकाओं पर अपना निर्णय सुरक्षित रख लिया है. इंडियन एक्सप्रेस के मुताबिक, भारत के मुख्य न्यायाधीश डीवाई चंद्रचूड़ की अध्यक्षता वाली पांच जजों की संविधान पीठ ने गुरुवार को 10 दिनों तक चली सुनवाई के बाद कहा कि एक संवैधानिक सिद्धांत है जिस पर हम क़ायम रहे हैं- हम क़ानून या नीति बनाने का निर्देश नहीं दे सकते, हम नीति निर्माण के क्षेत्र में नहीं जा सकते.

रांची में स्थित भारतीय प्रबंधन संस्थान (आईआईएम) प्रधानमंत्री नरेंद्र मोदी के रेडियो कार्यक्रम 'मन की बात' के सभी 100 एपिसोड का विश्लेषण करते हुए अध्ययन करेगा. हिंदुस्तान के मुताबिक, शुक्रवार को आईआईएम के निदेशक डॉ. दीपक कुमार श्रीवास्तव ने कहा कि अध्ययन में प्रधानमंत्री के संबोधन में जिन विषयों पर बात की गई है उनका संक्षिप्त रिकॉर्ड तैयार किया जाएगा, जो भविष्य के लिए महत्वपूर्ण सिद्ध होंगे. राज्य सरकार और राष्ट्रीय स्तर पर सिफारिशें करने और नीतियां बनाने के लिए प्रस्तावित अध्ययन राज्य व राष्ट्रीय स्तर पर नीतियां बनाने में महत्वपूर्ण सहयोग प्रदान करेगा.

बीबीसी ने गुरुवार को दिल्ली की एक अदालत में कहा कि प्रधानमंत्री नरेंद्र मोदी पर बनी इसकी डॉक्यूमेंट्री को लेकर एक भाजपा नेता द्वारा दायर मानहानि का केस सुनना इस कोर्ट के अधिकारक्षेत्र में नहीं आता है. बार एंड बेंच के अनुसार, बीबीसी और विकीपीडिया के वकील ने अतिरिक्त जिला न्यायाधीश रुचिका सिंगला की अदालत को यह भी बताया कि वे विदेशी संस्थाएं हैं जिन्हें ठीक से नोटिस नहीं दिया गया है और इसके विरोध में पेश हो रहे हैं. इस बीच, अमेरिका स्थित डिजिटल लाइब्रेरी इंटरनेट आर्काइव के वकील ने कहा कि उसने अपने मंच से डॉक्यूमेंट्री को हटा दिया है. अदालत ने मामले को स्थगित कर दिया और सुनवाई की अगली तारीख 26 मई तय की है.

STATESMAN, Bhubaneswar, 13.5.2023
Page No. 9, Size:(5.09)cms X (7.24)cms.

Migrant workers walk, hitch-hike 1,000 kms: NHRC seeks ATR

STATESMAN NEWS SERVICE
BHUBANESWAR, 12 MAY:

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the District Collector of Koraput on the issue of poor migrant workers forced to walk and hitch-hike from Bengaluru to Koraput.

It may be noted here that three destitute migrant workers from Odisha walked and hitch-hiked over 1,000 km to Koraput on their way home to Kalahandi from Bangalore in seven days. The unsavory episode had grabbed the spotlight last month.

Acting on the petition filed by activist Radhakanta Tripathy, the NHRC sought detailed reply within four weeks.

The petition pointed out that the distress migration is a chronic problem in the district. Workers were not paid wages and were forced to migrate to their native place and walk from Bengaluru to Koraput.

Wrestlers protest: NHRC issues notice to Sports ministry, associations including SAI, BCCI

https://scroll.in/field/1049002/wrestlers-protest-nhrc-issues-notice-to-sports-ministry-associations-including-sai-bcci

The NHRC has issued the notices as the sports bodies have failed to adhere to the mandates put forward by the Prevention of Sexual Harrassment (PoSH) Act, 2013.

The National Human Rights Commission, India, on Thursday, issued notices to a host of national sports federations, as well as the Union Sports Ministry and Sports Authority of India, for failing to adhere to the requirements stated by the Prevention of Sexual Harassment (PoSH) Act, 2013.

According to the PoSH Act, sports bodies are required to have an Internal Complaints Committee. A recent report by The Indian Express revealed that 16 of 30 national sports federations do not fulfil the mandatory criteria, either by not meeting the required stipulations or by not having an ICC altogether.

With this in mind, the NHRC has issued notices to all the federations failing to adhere to the mandate, including the Board of Control for Cricket in India and the Wrestling Federation of India.

“(The NHRC) has issued notices to the (i) Secretary, Department of Sports, Union Ministry of Youth Affairs and Sports, (ii) the Sports Authority of India, SAI (iii) the Board Of Control For Cricket In India, BCCI, (iv) Wrestling Federation of India, and all the 15 other National Sports Federations of Handball, Volleyball, Basketball, Weightlifting, Yachting, Gymnastics, Table Tennis, Billiards & Snooker, Kayaking & Canoeing, Judo, Squash, Triathlon, Kabaddi, Badminton, Archery, mentioned in the news report, which either do not have even an ICC or properly functional ICCs as required in the law,” read a statement published on the NHRC website.

“They have been asked to submit detailed reports within 4 weeks including the present status of the ICC in their organization as well as the steps taken or proposed to be taken to address the issue.”

Since April 23, some of India’s top wrestlers – including but not limited to, Olympic medallists Bajrang Punia and Sakshi Malik, and three-time Commonwealth Games gold medallist Vinesh Phogat – have been protesting at the Jantar Mantar in New Delhi, asking for the removal of WFI president Brij Bhushan Sharan Singh. The athletes have demanded legal action against the federation chief for allegedly sexually harassing several women athletes.

Subsequently, the Delhi Police have filed two first information reports against Singh, a BJP MP from Kaiserganj, but he has refused to step down from his post.

The Indian Olympic Association has set up an ad-hoc committee to run the wrestling federation. Rifle coach Suma Shirur and Bhupender Singh Bajwa are members of the committee. The committee also includes a retired high court judge who is yet to be appointed.

NHRC's full statement

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of a media report that there is no Internal Complaints Committee (ICC) in the Wrestling Federation of India(WFI) as mandated by the Prevention of Sexual Harassment (PoSH) Act, 2013. Reportedly, the wrestling body is not the only one not having duly constituted ICC. In addition to it, there are as many as 15 of the 30 National Sports Federations who do not meet this mandatory requirement.

The Commission has observed that the contents of the media report, if true, amount to a violation of a law, and thus is a matter of concern as it may impact the legal right and dignity of the sports persons. Accordingly, it has issued notices to the (i) Secretary, Department of Sports, Union Ministry of Youth Affairs and Sports, (ii) the Sports Authority of India,SAI (iii) the Board Of Control For Cricket In India, BCCI(iv) Wrestling Federation of India, and all the 15 other National Sports Federations of Handball, Volleyball, Basketball, Weightlifting, Yachting, Gymnastics, Table Tennis, Billiards & Snooker, Kayaking & Canoeing, Judo, Squash, Triathlon, Kabaddi, Badminton, Archery, mentioned in the news report, which either do not have even an ICC or properly functional ICCs as required in the law. They have been asked to submit detailed reports within 4 weeks including the present status of the ICC in their organization as well as the steps taken or proposed to be taken to address the issue.

According to the media report, carried on 4th May, 2023, five Federations, including the Wrestling Federation, do not even have an ICC. Four Federations do not have the stipulated number of members and another six Federations lacked the mandatory external members. It is also stated that one Federation had two panels but neither had an independent member.

शिकायत और समाधान: तीस में से पंद्रह खेल महासंघों में व्यवस्थित आंतरिक शिकायत समिति नहीं

https://www.jansatta.com/editorial/complaints-and-redressal-fifteen-out-of-thirty-sports-federations-not-have-systematic-internal-complaints-committee/2806201/

विशाखा कानून के तहत यह प्रावधान इसलिए किया गया था कि अगर किसी संस्थान में किसी महिला के यौन उत्पीड़न का प्रयास किया जाता है, तो वह उस समिति के पास अपनी शिकायत दर्ज करा सके। उस

कुश्ती महासंघ में यौन उत्पीड़न को लेकर चल रहे आंदोलन के बीच यह चिंताजनक तथ्य उजागर हुआ कि तीस में से पंद्रह खेल महासंघों में व्यवस्थित आंतरिक शिकायत समिति नहीं है। कुश्ती महासंघ समेत पांच खेल महासंघों में आंतरिक शिकायत समिति गठित ही नहीं है। कुछ खेल संघों में समिति तो है, पर उनमें कोई कोई योग्य सदस्य नहीं है। कुछ में कोई बाहरी सदस्य नहीं है। इस पर राष्ट्रीय मानवाधिकार आयोग ने खेल संघों से जवाब तलब किया है। यौन उत्पीड़न कानून के तहत हर संस्थान में आंतरिक शिकायत समिति का गठन अनिवार्य है।विशाखा कानून के तहत यह प्रावधान इसलिए किया गया था कि अगर किसी संस्थान में किसी महिला के यौन उत्पीड़न का प्रयास किया जाता है, तो वह उस समिति के पास अपनी शिकायत दर्ज करा सके। उस समिति को अधिकार दिए गए हैं कि वह दोषी व्यक्ति के खिलाफ दंडात्मक कार्रवाई कर सके। इस व्यवस्था की वजह से संस्थानों, निजी कंपनियों आदि में महिलाओं के साथ पुरुषों के व्यवहार में बदलाव भी देखा गया। कई मामलों में दोषी पाए जाने वाले कर्मचारियों के खिलाफ कठोर दंडात्मक कार्रवाई की गई। कइयों को अपनी नौकरी तक गंवानी पड़ी।

मगर हमारे देश में संस्थानों का स्वरूप भी हमारे समाज की तरह का ही है, इसलिए वहां भी पुरुष मानसिकता आड़े आती है। खेल महासंघों में आंतरिक शिकायत समिति गठित न किए जाने के पीछे भी यही मानसिकता काम करती देखी जा सकती है। इन समितियों में संस्थान के भीतर के कुछ ऐसे कर्मचारियों को सदस्य बनाया जाता है, जो यौन उत्पीड़न को रोकने में मददगार साबित हो सकते हैं। उनमें महिला कर्मचारियों को तरजीह दी जाती है।

फिर कानून में यह भी प्रावधान किया गया है कि उन समितियों में कुछ योग्य बाहरी लोगों को भी सदस्य बनाया जाना चाहिए। ऐसा इसलिए कि संस्थानों के भीतर किसी प्रकार के पक्षपात आदि के चलते शिकायतकर्ता को अन्याय का शिकार न होना पड़े। मगर इन नियमों का पूरी तरह पालन करना तो दूर, कई संस्थान आंतरिक समिति गठित करने की अनिवार्यता को ही धता बताते नजर आते हैं। इसके पीछे का मकसद जाहिर है। न समिति रहेगी, न कोई महिला शिकायत दर्ज कराएगी। फिर यह भी किसी से छिपी बात नहीं है कि कार्यालयों में अपने खिलाफ होने वाले दुर्व्यवहार की शिकायत लेकर महिलाएं अदालत का रुख करने में हिचकती हैं।

हालांकि जिन संस्थानों में आंतरिक शिकायत समिति का गठन किया भी गया है, उनमें से बहुतों में पक्षपात की शिकायतें मिलती हैं। चूंकि समिति में उसी संस्थान के कर्मचारी सदस्य होते हैं, इसलिए उनमें किसी एक के प्रति झुकाव स्वाभाविक है। फिर ये समितियां समझा-बुझा कर दोनों पक्षों के बीच समझौता कराने का प्रयास करती हैं।इस तरह मामला तो दब जाता है, पर प्रवृत्ति नहीं खत्म हो पाती। पर इस बात से इंकार नहीं किया जा सकता कि आंतरिक शिकायत समिति होने से कर्माचारियों पर एक मनोवैज्ञानिक दबाव काम करता है। अगर कुश्ती महासंघ में सशक्त आंतरिक शिकायत समिति गठित होती, तो महिला खिलाड़ियों को शायद इस तरह अपने उत्पीड़न की पीड़ा को सिसक-सिसक कर सहन न करना पड़ता। उन्हें अपने प्रति हुए दुर्व्यवहार की शिकायत लेकर सड़क पर न उतरना पड़ता। वह समिति मामले को कानूनी ढंग से निपटाने का प्रयास करती। देखने की बात है कि खेल महासंघ राष्ट्रीय मानवाधिकार आयोग के सवाल पर क्या जवाब देते और इस मसले पर कितनी गंभीरता दिखाते हैं।

NHRC ने खेल मंत्रालय, महासंघों को भेजा नोटिस, 16 निकायों में ICC नियम का उल्लंघन

https://hindi.thequint.com/news/india/nhrc-sends-notices-to-sports-ministry-federations-flouting-sexual-harassment-panel-rules#read-more

Sexual Harassment Panel| NHRC ने नोटिस भेजकर इन निकायों से चार हफ्ते में जवाब मांगा है.

राष्ट्रीय खेल महासंघों द्वारा यौन उत्पीड़न रोकथाम (PoSH) कानून के तहत प्रावधानों का पालन न करने को लेकर इंडियन एक्सप्रेस की रिपोर्ट का स्वत: संज्ञान लेते हुए, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गुरुवार, 12 मई को खेल मंत्रालय के अलावा खेल निकायों को भी नोटिस जारी किया है. NHRC ने भारतीय खेल प्राधिकरण (SAI) और भारतीय क्रिकेट कंट्रोल बोर्ड (BCCI) को भी नोटिस भेजा है.

NHRC ने 4 हफ्ते में मांगा है जवाब

विस्तृत रिपोर्ट पेश करने के लिए महासंघों को चार सप्ताह का समय देते हुए, NHRC ने कहा कि PoSH कानून का पालन न करना 'चिंता का विषय' था जो खिलाड़ियों के कानूनी अधिकार और सम्मान को प्रभावित कर सकता है.

पिछले महीने, सरकार की तरफ से गठित एमसी मैरी कॉम की अगुवाई वाली समिति ने भारतीय कुश्ती महासंघ के प्रमुख और बीजेपी सांसद बृज भूषण शरण सिंह के खिलाफ देश के कुछ शीर्ष पहलवानों द्वारा लगाए गए यौन उत्पीड़न के आरोपों की जांच की, जिसमें समिति ने एक आंतरिक शिकायत समिति (ICC) के न होने की ओर इशारा किया था. PoSH अधिनियम 2013 के तहत आंतरिक शिकायत समिति का होना अनिवार्य है.

30 में से 16 खेल महासंघ में आंतरिक शिकायत समिति नियमों के तहत नहीं

4 मई को, द इंडियन एक्सप्रेस ने एक रिपोर्ट पब्लिश की जिसमें इस बात का खुलासा था कि कुश्ती निकाय इस कानून का उल्लंघन करने वाला अकेला निकाय नहीं था.

रिपोर्ट में कहा गया कि 30 में से 16 खेल महासंघ, जिनके खिलाड़ियों ने 2018 एशियाई खेलों, 2021 में टोक्यो ओलंपिक और पिछले साल के राष्ट्रमंडल खेलों में भाग लिया, उनमें पूरी तरह से ICC का अनुपालन नहीं हो रहा.

गुरुवार को अपनी वेबसाइट पर प्रकाशित एक बयान में, NHRC ने कहा, "आयोग ने देखा है कि मीडिया रिपोर्ट यदि सही है और इस कानून का उल्लंघन हो रहा है तो ये चिंता का विषय है क्योंकि ये खिलाड़ियों की गरिमा और कानूनी अधिकार पर प्रभाव डाल सकता है.

क्या होती है ICC?

कानून के अनुसार, ICC में कम से कम चार सदस्य और उनमें से कम से कम आधी महिलाएं होनीं चाहिए. इसमें एक बाहरी सदस्य भी होता है जो या तो यौन उत्पीड़न से संबंधित मुद्दों पर काम करता हो या किसी गैर सरकारी संगठन या महिला सशक्तिकरण के लिए काम करने वाले किसी संघ का सदस्य हो.

सभी 30 महासंघों की आधिकारिक घोषणाओं की समीक्षा करने के बाद, द इंडियन एक्सप्रेस ने पाया कि कुश्ती सहित पांच महासंघों के पास ICC भी नहीं है. चार महासंघों के पास सदस्यों की निर्धारित संख्या नहीं है और छह महासंघों के पास अनिवार्य बाहरी सदस्य नहीं है. इसमें एक संघ के पास दो पैनल थे लेकिन कोई भी स्वतंत्र सदस्य नहीं था.

HINDUSTAN TIMES, Delhi, 13.5.2023
Page No. 20, Size:(12.05)cms X (18.84)cms.

NHRC's intervention in UP firecracker factory case

The intervention by the National Human Rights Commission, NHRC, India has ensured that the UP Govt paid Rs 68 lakh as monetary relief to the 16 victims of a blast in an illegal firecracker factory in District Bhadohi on Feb 23, 2019. Besides this, a criminal case u/s 304 IPC and Section 4/5 of the Explosive Substantive Act was registered against the three persons for running the illegal firecracker factory, and a charge sheet was filed in court. Four police personnel were also suspended and dealt with departmentally for their laxity in the matter.

ORISSA POST, Bhubaneswar, 13.5.2023
Page No. 5, Size:(12.99)cms X (9.95)cms.

NHRC seeks ATR on Koraput migrant workers

PNN & AGENCIES

Kendrapara, May 12: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Koraput district Collector on the issue of migrant workers who had to walk from Bangalore to Koraput after being refused their wages.

Acting on the petition filed by rights activist Radhakanta Tripathy, the apex right body May 10 sought a detailed reply within four weeks.

The petitioner stated that the distress migration is a chronic problem and cited that workers who were not paid wages were forced to migrate to their native place and walk from Bangalore to Koraput.

He alleged that there was gross negligence on the part of the Odisha government to protect the rights of these workers and narrated the accounts of three different migrant families who were subjected to the barbaric acts.

Citing the case wherein justice still eludes for a 60-year-old migrant worker Chamru Paharia of Nuapada district, who had left for Maharashtra with two middlemen, Tripathy narrated the ordeal of this construction worker.

He said when Paharia asked for his wages, the agents chopped five of his toes and three of his fingers.

During Rath Yatra in the year 2019, Paharia had left for Nagpur with the two middlemen, Dolamani Satnami and Bidesi Sunani, who belonged to his native Tikrapara village.

The duo who took Paharia to Maharashtra refused to give him wages and cut eight of his fingers following a heated argument over payment of wages.

Paharia lost consciousness at that point and woke up to find himself admitted at Nagpur city hospital by the RPF.

Scared of running into the agents, he ran away from the hospital. At the station, he was helped by strangers and was able to travel to Bolangir where he was spotted by a familiar villager who brought him back to his village.

The victim, Tripathy said, is yet to get justice and the real criminals are yet to be tried under law.

In 2013, the right hands of two migrant labourers from Odisha were chopped off by a labour contractor and his accomplices in Kalahandi district. In this case at least the conviction order of the criminal contractors has been passed by the district court.

ACTING ON THE PETITION FILED BY RIGHTS ACTIVIST RADHAKANTA TRIPATHY, THE APEX RIGHT BODY HAS SOUGHT A DETAILED REPLY WITHIN FOUR WEEKS

In Gajapati district hand and leg injury of the migrant worker Sanka Murmu has been coloured as a railway accident, the petitioner said.

These are the ground realities of the poor migrant workers in the state, Tripathy alleged.

He further stated that these facts and circumstances revealed the naked truth of a defective society, economy, politics, and governance in Koraput-Bolangir-Kalahandi districts in Odisha.

He requested the NHRC for a permanent solution of the issue and suggested certain short term and long term measures to check the plight of distress migration.

STATESMAN, Delhi, 13.5.2023
Page No. 9, Size:(5.25)cms X (7.24)cms.

Migrant workers walk, hitch-hike 1,000 kms: NHRC seeks ATR

STATESMAN NEWS SERVICE
BHUBANESWAR, 12 MAY:

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the District Collector of Koraput on the issue of poor migrant workers forced to walk and hitch-hike from Bengaluru to Koraput.

It may be noted here that three destitute migrant workers from Odisha walked and hitch-hiked over 1,000 km to Koraput on their way home to Kalahandi from Bangalore in seven days. The unsavory episode had grabbed the spotlight last month.

Acting on the petition filed by activist Radhakanta Tripathy, the NHRC sought detailed reply within four weeks.

The petition pointed out that the distress migration is a chronic problem in the district. Workers were not paid wages and were forced to migrate to their native place and walk from Bengaluru to Koraput.

NHRC notice to sports ministry over panel's 'absence' in federations to address sexual harassment charges

https://www.telegraphindia.com/sports/national-human-rights-commission-notice-to-sports-ministry-over-panels-absence-in-federations-to-address-sexual-harassment-charges/cid/1936257

The NHRC issued a notice to the Ministry of Youth Affairs and Sports on Thursday over reports that the Wrestling Federation of India (WFI) and four other bodies do not have an internal complaints committee to address sexual harassment charges.

The National Human Rights Commission (NHRC) has also sent notices to the Sports Authority of India (SAI), the Board of Control for Cricket in India (BCCI), the WFI and several other national sports federations over reports that they either do not even have an ICC or a properly functional ICC as required by law, according to a statement issued by the rights panel.

The notices come at a time when several wrestlers are protesting at Jantar Mantar here demanding the sacking and arrest of WFI president and BJP MP Brij Bhushan Sharan Singh over charges of sexual harassment of women grapplers.

The NHRC has taken "suo motu cognisance of a media report that there is no Internal Complaints Committee (ICC) in the Wrestling Federation of India (WFI) as mandated by the Prevention of Sexual Harassment (PoSH) Act, 2013".

"Reportedly, the wrestling body is not the only one not having a duly constituted ICC. In addition to it, there are as many as 15 of the 30 national sports federations who do not meet this mandatory requirement," the statement said.

The Commission has observed that the contents of the media report, if true, amount to a violation of the law, and thus is a matter of concern as it may impact the legal right and dignity of the sportspersons.

Accordingly, it has issued notices to the secretary, department of sports in the Ministry of Youth Affairs and Sports; the SAI, the BCCI, the WFI, and 15 other national sports federations of handball, volleyball, basketball, weightlifting, yachting, gymnastics, table tennis, billiards and snooker, kayaking and canoeing, judo, squash, triathlon, kabaddi, badminton, and archery, as mentioned in the news report, "which either do not have even an ICC or properly functional ICC as required in the law", the statement said.

These sports bodies have been asked to submit detailed reports within four weeks including the present status of the ICC in their organisation as well as the steps taken or proposed to be taken to address the issue, the rights panel said. According to the media

report published on May 4, "five federations, including the WFI, do not even have an ICC. Four federations do not have the stipulated number of members and another six federations lack the mandatory external members. It is also stated that one federation had two panels, but neither had an independent member," the statement said.

The protesting wrestlers and their supporters on Thursday wore black bands, observing it as a 'Black Day' as their agitation against the WFI chief entered the 18th day.